

ITEM NO.5

COURT NO.7 SECTION II-A  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).3809/2024

(Arising out of impugned final judgment and order dated 05-02-2024 in CRLA No. 1060/2023 passed by the High Court Of Judicature At Bombay)

JAVED GULAM NABI SHAIKH

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.67134/2024-EXEMPTION FROM FILING O.T. )

Date : 22-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Sher Ali Khan, Adv.  
Mr. Satbir Singh Pillania, Adv.  
Mr. Sandiv Kalia, Adv.  
Mr. Reena Rao, Adv.  
Mr. Vineet Sinha, Adv.  
Mr. Dhananjaya S Tryagi, Adv.  
Mr. Suresh Sharma, Adv.  
Mr. Nand Ram, Adv.  
Mr. V G R Achary, Adv.  
Dr. Sushil Balwada, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Sher Ali Khan, learned Counsel appearing for the petitioner submits that the petitioner is in custody for over 4 years and 1 month since he was arrested on 09.02.2020, in connection with the FIR No.RC-03/2020/NIA/MUM. The counsel would next point out that although 80 witnesses are cited in the chargesheet, the trial is yet to commence and in the meantime, the petitioner is languishing in jail. The two co-accused were however granted bail.

2. Issue notice, returnable in four weeks.
3. Dasti notice on the Standing Counsel for the State, in addition.

(DEEPAK JOSHI)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR